

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE THIRD DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 3 OF 2025

Writ Appeal under clause 15 of the Letters Patent filed against the order dated 16/12/2024 in Writ Petition No.6407 of 2021 on the file of the High Court.

Between:

Korapala Ramulu, S/o. Buchanna, Aged about 63 years, Occ: Fisherman,
Thudukurthi Village of Nagarkarnool Mandal and District

...APPELLANT

AND

1. State of Telangana, Rep. by its Principal Secretary Animal Husbandary, Dairy and Fisheries (F.II) Department BRKR Bhavan presently Secretariate Building, Hyderabad.
2. The Commissioner of Fisheries Rd Number 4, Shantinagar Colony, Masab Tank, Hyderabad, Telangana 500457.
3. The District Fisheries Officer(DFO), Nagarkarnool Town and District - 509209.
4. The State Cooperative Election Authority, Gruhakaalpa Building, Nampally - Hyderabad - 500001.
5. The Fishermen Cooperative Society, Represented by its President, Thudukurthy village Nagarkarnool Mandal and District - 509235

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant

STAY of all further proceedings in view of the Judgment dated 16/12/2024 passed in W.P. No. 6407 of 2024 pending disposal of the writ appeal.

Counsel for the Appellant: SRI VEMUGANTI MAHESH KUMAR

**Counsel for the Respondent Nos.1 to 3: SRI G. KIRAN KUMAR
GP FOR FISHERIES**

Counsel for the Respondent Nos.4 and 5:---

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.3 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vemuganti Mahesh Kumar, learned counsel for the appellant.

Mr. G.Kiran Kumar, learned Government Pleader for Fisheries for respondent Nos.1 to 3.

2. This intra court appeal is directed against an order dated 16.12.2024 passed by learned Single Judge in W.P.No.6407 of 2021, by which writ petition has been disposed of on the basis of submissions made by learned counsel for the parties. In other words, the aforesaid order is passed in view of consent given by learned counsel for the parties.

3. Therefore, no intra court appeal lies against the aforesaid order.

4. At this stage, learned counsel for the appellant seeks leave of this Court to withdraw the appeal with the liberty to file review petition before the learned Single Judge.

5. In view of aforesaid submission, the appeal is disposed of in terms of the liberty as prayed for.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**Sd/- T. KRISHNA KUMAR
DEPUTY REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

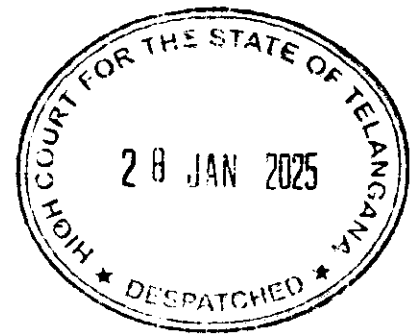
1. The Principal Secretary Animal Husbandary, Dairy and Fisheries (F.II) Department BRKR Bhavan presently Secretariat Building, State of Telangana, Hyderabad.
2. The Commissioner of Fisheries Rd Number 4, Shantinagar Colony, Masab Tank, Hyderabad, Telangana 500457.
3. The District Fisheries Officer(DFO), Nagarkarnool Town and District - 509209.
4. The State Cooperative Election Authority, Gruhakalpa Building, Nampally - Hyderabad - 500001.
5. The Fishermen Cooperative Society, Represented by its President, Thudukurthy Village, Nagarkarnool Mandal and District - 509235.
6. One CC to Sri Vemuganti Mahesh Kumar, Advocate [OPUC]
7. Two CCs to GP for Fisheries, High Court for the State of Telangana, at Hyderabad [OUT]
8. Two CD Copies

TJ
MP



HIGH COURT

DATED:03/01/2025



JUDGMENT

WA.No.3 of 2025

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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